

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**32. IA 437/2023 In C.P. (IB)/909(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - IA 437/2023 Vyomesh Shah**  
**V/s**  
**Yes Bank Limited**  
**IN THE MATTER OF**  
**Yes Bank Limited**  
**V/s**  
**Vyomesh Shah**

**Section: 60(5) U/s 95(1) of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.437/2023**: - Adv. Kunal Kanungo a/w Adv. Tanushree Sogani and Adv. Atishay Jain appeared for the RP through VC. Adv. Ruchita Jain i/b Adv. Trilok Tripathy appeared for the Personal guarantor and the Applicant in IA.No.437/2023 through VC. Counsel for the Personal Guarantor seeks more time to file reply/objection. Let the reply/objection be filed within a period of two weeks subject to last opportunity, failing which the right to file reply shall stand closed. List this matter for final hearing on **15.05.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**